

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. 44/2005

IN THE MATTER OF:

M/s. Far Pavilions Tours & Travels Pvt. Ltd. Applicant/petitioner

Order under Section 397/398 of the Companies Act

Order delivered on 29.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)


For the Applicant/petitioner: Ms. Manisha Ambwani & Ms. Swati Sinha, Advs.
For the Respondent: Mr. Kostubh Devnani, Advocate

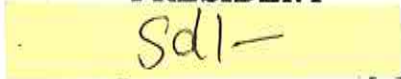
ORDER

One last opportunity is granted to the petitioner to file written submission/synopsis containing LOD as already twice the time has been granted.

Let the needful now be done within two weeks with a copy in advance to the learned counsel for the respondent.

List for arguments on 17.01.2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

29.11.2017
VINEET